

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 391/GT/2019  
along with I.A 89/2019**

Subject: Petition for revision of tariff for the period 2014-19 after truing up exercise and determination of tariff for the period 2019-24 in respect of Karcham Wangtoo Hydro Electric Project (1000 MW)

Petitioner: JSW Hydro Energy Limited

Respondents: PTC (I) Ltd and 8 others

Date of hearing: **13.4.2021**

Coram: Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present: Shri Aman Anand, Advocate, JSWHEL  
Shri Anurag Aggarwal, JSWHEL  
Shri Ravi Kishore, Advocate, PTC  
Ms. Swapna Seshadri, Advocate, PSPCL  
Shri M.G Ramachandran, Senior Advocate, HPPC  
Ms. Anushree Bardhan, Advocate, HPPC  
Ms. Tanya Sareen, Advocate, HPPC  
Shri Rajiv Mishra, HPPC

**RECORD OF PROCEEDINGS**

Case was called out for virtual hearing

2. The learned counsel for the Petitioner submitted that the present petition is for truing-up of tariff of the generating station for the 2014-19 tariff period and for determination of tariff for the 2019-24 tariff period. He also pointed out that the Petitioner may be permitted to file its rejoinder to the replies filed by the Respondents HPPC, UPPCL and PSPCL, along with additional submissions, if any, for which time may be granted.

3. The learned counsel for the Respondent PSPCL submitted that the matter may be heard after the filing of additional submissions by the Petitioner and completion of pleadings by the parties.

4. On a specific query by the Commission on the reliefs sought in IA No. 89/2019, the learned counsel for the Petitioner clarified that the prayer of the Petitioner in the said IA for permission to bill the Respondents for the year 2019-20, based on the tariff claimed by the Petitioner for 2018-19 (instead of the tariff allowed by the



Commission for 2018-19, in order dated 31.3.2017 in Petition No.434/GT/2014) has become infructuous, as the issues have been resolved by the parties. He accordingly prayed that the IA may be disposed of as infructuous. In view of this, the Commission disposed of IA No. 89/2019, as infructuous.

5. The Commission directed the Petitioner to file the following additional information, with copy to the Respondents, on or before **10.5.2021**:

- (a) *Details along with proper justification including the relevant clauses under which the additional capital expenditure has been claimed during the 2014-19 and 2019-24 tariff periods. As regards the assets/ works claimed for the 2019-24 tariff period which are 'beyond the original scope and after the cut-off date', towards increase in efficiency of plant' detailed justification along with clarification as to how such capitalization will enhance the efficiency of the system and will be beneficial to the beneficiaries to be submitted;*
- (b) *De-capitalization value of assets claimed on replacement/ upgradation, if any;*
- (c) *Total R&R cost capitalized as on the cut-off date (31.3.2014) of the generating station;*
- (d) *Complete list of assets/ works included in the completion cost approved by the Commission, with clear linkages to the assets/work claimed during the 2014-19 and 2019-24 tariff periods, which are under the original scope of work. Also, clarification for claiming the cost, over and above the completion cost, as approved by the Commission vide order dated 30.3.2017 in Petition no. 434/GT/2014;*
- (e) *Enhancement of installed capacity along with the status of the report of the Committee formed for the same. Clarification of the impact of enhancement of installed capacity, if any, on the design energy of the generating station.*

6. The Respondents shall file their replies on or before **20.5.2021**, with advance copy to the Petitioner, who may file its rejoinder, if any, by **27.5.2021**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

7. Petition shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-  
B.Sreekumar  
Joint Chief (law)

